

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA/184(AHM)2021 in CP(IB) 537/NCLT/AHM/ 2018**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.03.2021**

Name of the Company: Regional Director, ESIC  
V/s  
Manish Kumar Bhagat Liquidator of  
Gupta Dyeing & Printing Mills Pvt Ltd  
Rule 11 of NCLT, 2016 r.w Section 36 & 53 IBC With  
Section 326 of Co. Act, 2013.

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1.           |                               |                    |                       |                  |
| 2.           |                               |                    |                       |                  |

**ORDER**

**(through video conferencing/physical)**

Mr. Sachin Vasavada, Advocate, appeared on behalf of Applicant.

The instant IA is filed under Rule 11 of NCLT Rules, 2016 r.w. Section 36 & 53 of the IB Code r.w. Section 326 of the Companies Act, 2013.

The Registry as well as the Applicant is directed to issue notice to the Respondent(s).

List the matter on 23.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of March, 2021